GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4878 ANSWERED ON:23.12.2014 D VOTERS IN ASSAM Biswas Shri Radheshyam

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether more than 90% of the disposed cases of Foreigners Tribunals of Assam alleged foreigners ('D' Voter') were disposed (during 2007-2010) as Indian citizen and remaining were declared as illegal migrants because of printing mistake in Electoral Roll of their name and ex-party declaration; and
- (b) If not, the details of the cases registered, cases disposed as Indian citizen, cases declared as illegal migrants and cases declared ex-party during 2007 to April 2011, tribunal wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) & (b): As per available information, between the period July 2005 to July 2014, 231657 cases pertaining to 'D' voters were referred to Foreigner Tribunals for opinion. Out of this, 98230 cases were disposed of by the tribunals declaring 50291 persons as bonafide Indian citizens and 8811 illegal migrants during the said period. Tribunal wise details are maintained at the state level.